

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3925
ANSWERED ON:13.08.2015
Land Acquisition Law
Charitra Shri Ram

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the land acquisition law enacted has increased the cost of buying land for highway projects; and
(b) if so, the details thereof and the response of the Government?

Answer

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) and (b) Yes, Madam. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) (Amendment) Ordinances promulgated in 2014 and 2015 have prescribed that the provisions of the RFCTLARR Act, 2013 relating to the determination of compensation in accordance with the First Schedule, Rehabilitation and Resettlements in accordance with the Second Schedule and Infrastructure amenities in accordance with the Third Schedule shall apply to the, inter-alia, the National Highways(NH) Act, 1956 relating to land acquisition with effect from 1st January, 2015. While, the Ministry of Road Transport & Highways have already issued instructions for determination of compensation made on or after 01.01.2015 for acquisition of land under the NH Act, 1956, as per First Schedule to the RFCTLARR Act, 2013, suggestion have been made to consider certain modifications in the Second Schedule and dispensing with the third Schedule to the RFCTLARR Act, 2013 for making applicable in case of linear acquisitions under the NH Act, 1956.
